

Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Index & Agenda

Meeting No - NC/7/MEET/February/2023-24/01

Meeting Date -12.05.2023

Meeting Index of Norms Committee - 7 Plastic / Rubber Items

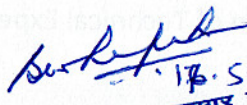
THE CHAIRMANSHIP OF
SHRI Subhash Chand Aggarwal, ADDL. DGFT

Meeting No. 01/87ALC1/2023-24 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code held on 12.05.2023 under the Chairmanship of Shri Subhash Chand Aggarwal, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Vanijaya Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nitish Suri, JDG
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri Nand Lal, Technical Expert (Consultant), DGFT
- 4) Shri O.P. Sharma, Technical Expert (Consultant), C&PC
- 5) Shri Mahesh Kumar, ASO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

Manual Cases


17.5.2023
सुहृत् कुमार मोहापात्र
SUHRIUT KUMAR MOHAPATRA
संयुक्त महानिदेशक विदेश व्यापार
Joint Director General of Foreign Trade
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Case No. A-01	M/s Hutamaki India Ltd., Thane	Status: Deferred
M. No. 01/24	Hqrs F.No. 01/87/50/085/AM19/DES.VII	
Date: 12.05.2023	RA's F.No. 03/94/40/960/AM18	
Adv. Authorization No./Date	0310819362 dt. 22.02.2018	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0310819362 dt. 22.02.2018 issued under Para 4.07 of FTP on self declaration basis.

The case was considered as per agenda. The Committee decided to defer the case as the case is under examination.

Case No. A-02	M/s Hutamaki India Ltd., Thane	Status: Deferred
M. No. 01/24	Hqrs F.No. 01/87/50/Hutamaki-1/AM23/DES.VII	
Date: 12.05.2023	RA's F.No. 03/94/40/746/AM19	
Adv. Authorization No./Date	0310825327 dt. 30.11.2018	

Subject: Fixation of adhoc input output norms in respect of advance authorization No. 0310825327 dt. 30.11.2018 issued under Para 4.07 of FTP on self declaration basis.

The case was considered as per agenda. The Committee decided to defer the case as the case is under examination.

Case No. A-03	M/s Malaya Rub-Tech Industriews, Kochi	Status: Deferred
M. No. 01/24	Hqrs F.No. 01/87/50/526/AM20/DES.VII	
Date: 12.05.2023	RA's F.No. 10/24/40/080/AM20	
Adv. Authorization No./Date	1010060355 dt. 27.11.2019	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 1010060355 dt. 27.11.2019 issued under Para 4.07 of FTP on self declaration basis.

The case was considered as per agenda. On the recommendation of Technical Expert, it was decided to call for the following information to the firm:

1	Reason for importing high grade rubber (ISNR-10) and exporting low grade rubber TSR-20.
2	COA report with DRC of both import and export items.
3	Detailed explanation of the import and export items with reference to India Standard Specification of the items.

Case No. A-04	M/s Malaya Rub-Tech Industriews, Kochi	Status: Deferred
M. No. 01/24	Hqrs F.No. 01/87/50/614/AM20/DES.VII	
Date: 12.05.2023	RA's F.No. 10/24/40/106/AM20	
Adv. Authorization No./Date	1010060408 dt. 25.02.2020	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 1010060408 dt. 25.02.2020 issued under Para 4.07 of FTP on self declaration basis.

The case was considered as per agenda. On the recommendation of Technical Expert, it was decided to call for the following information to the firm:

1	Reason for importing high grade rubber (ISNR-10) and exporting low grade rubber TSR-20.
2	COA report with DRC of both import and export items.
3	Detailed explanation of the import and export items with reference to India Standard Specification of the items.

Case No. A-05	M/s Malaya Rub-Tech Industriews, Kochi	Status: Approved
M. No. 01/24	Hqrs F.No. 01/87/50/487/AM20/DES.VII	
Date: 12.05.2023	RA's F.No. 10/24/40/072/AM20	
Adv. Authorization No./Date	1010060330 dt. 28.11.2019	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 1010060330 dt. 28.11.2019 issued under Para 4.07 of FTP on self-declaration basis.

The case was considered as per agenda. On the basis of comments provided by the Technical Expert, it was decided to fix the adhoc input output norms with 5% wastage as under:

Export Item	Qty	Import Item	Qty.
Natural Rubber-Technically Specified Rubber 20(ISNR20)	201.600MT	TBC2X(Thick Brown Crepe) 2X	211.680MT

RA may take consequential action as per policy/procedure.

Suhrut Kumar
17.5.2023

SUHRUT KUMAR MOHAPATRA
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Case No. A-06	M/s Astral Limited, Ahmedabad	Status: Approved
M. No. 01/24	Hqrs F.No. 01/87/50/575/AM20/DES.VII	
Date: 12.05.2023	RA's F.No. 08/24/40/355/AM20	
Adv. Authorization No./Date	0810147126 dt. 30.01.2020	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0810147126 dt. 30.01.2020 issued under Para 4.07 of FTP on self-declaration basis.

The case was considered as per agenda. The Committee decided to fix the adhoc input output norms with nil wastage as under:-

Export Item	Qty		Import Item	Qty.
PVC Pipe and Fittings	1,00,000.00Kgs	1	PVC Resin	85600.00Kg
		2	Calcium Zinc Stabilizer	2100.00Kg
		3	Impact Modifier	1700.00Kg
		4	Polyethylene Wax	300.00Kg
		5	Titanium Dioxide	1700.00Kg
		6	Calcium Carbonate	8600.00Kg

RA may take consequential action as per policy/procedure.

Case No. A-07	M/s Astral Limited, Ahmedabad	Status: Approved
M. No. 01/24	Hqrs F.No. 01/87/50/576/AM20/DES.VII	
Date: 12.05.2023	RA's F.No. 08/24/40/356/AM20	
Adv. Authorization No./Date	0810147127 dt. 30.01.2020	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0810147127 dt. 30.01.2020 issued under Para 4.07 of FTP on self-declaration basis.

The case was considered as per agenda. The Committee decided to fix the adhoc input output norms with nil wastage as under:-

Export Item	Qty		Import Item	Qty.
PVC Pipe and Fittings	60,000.00Kgs	1	CPVC Resin	52680.00Kg
		2	Tin Stabilizer	1020.00Kg
		3	Impact Modifier	2640.00Kg
		4	Polyethylene Wax	10200.00Kg
		5	Titanium Dioxide	2160.00Kg
		6	Processing Aid	480.00Kg

RA may take consequential action as per policy/procedure.

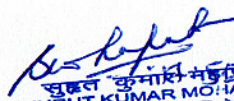
Case No. A-08	M/s Asawa Insultation Pvt. Ltd., N. Mumbai	Status: Approved
M. No. 01/24	Hqrs F.No. 01/87/50/921/AM21/DES.VII	
Date: 12.05.2023	RA's F.No. 03/94/40/601/AM21	
Adv. Authorization No./Date	0310839327 dt. 04.11.2020	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0310839327 dt. 04.11.2020 issued under Para 4.07 of FTP on self-declaration basis.

The case was considered as per agenda. The Committee noted that the firm has claimed 4% wastage for input No. 1. The firm has also stated that input at Sl. No. 2 & 3 are indigenously procured. Therefore, the Committee decided to fix the adhoc input output norms with 2% wastage on input at Sl. No. 1 since the wastage has commercial value and suffix '(containing 81,300Kg of Aluminium Foil)' in the description of export item as under

Export Item	Qty	Import Item	Qty.
Smart PIR Panel AXAX20 (containing 81,300.00Kg Aluminium Foil)	2,50,000.00 Sq. Meter	(1) Aluminium Foil 60 Micron Thickness both sides (+/- 10% Tolerance)	82,926.00Kg
		(2) Polyfoam DS 40 DC	Not allowed since indigenously procured
		(3) MDI (Methylene Diphenyl Disocyanate)	Not allowed since indigenously procured

RA may take consequential action as per policy/procedure.


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Case No. A-09	M/s Rapid Engineering Co. Pvt. Ltd., Sahibabad	Status: Approved
M. No. 01/24	Hqrs F.No. 01/87/50/043/AM17/DES.VII	
Date: 12.05.2023	RA's F.No. 05/24/40/260/AM16	
Adv. Authorization No./Date	0510395482 dt. 31.08.2015	

Subject: Review of Norms Committee's decision taken in meeting No. 9 held on 31.01.2018 in respect of advance authorization No. 0510395482 dt. 31.08.2015 issued under Para 4.07 of FTP on self-declaration basis.

The case was considered as per agenda. It was noted that the case was earlier decided in meeting No. 9 held on 31.01.2018 on repeat basis. However, items of import applied for, were not matching with that of import item in the earlier advance authorization. On the basis of comments provide by Technical Expert, the Committee decided to fix the adhoc input output norms with 3.6% wastage as under:-

Export Item	Qty		Import Item	Qty.
Powder Coating Resin	1.00Kg	1	Epoxy Resin	0.255Kg
		2	Polyster Resin	0.321Kg
		3	Titanium Dioxide	0.113Kg
		4	Benzoin	0.004Kg
		5	Carbon Black	0.019Kg
		6	Wax (Rel)	0.001Kg
		7	Levelling Agent (Rel)	0.013Kg
		8	Barium Sulphate Precipitated	0.296Kg
		9	TGIC	0.014Kg

RA may take consequential action as per policy/procedure.

APPROVED
 Director General
 Directorate General of Foreign Trade
 New Delhi

Case No. A-10	M/s Garware Polyester Ltd., Aurangabad	Status: Approved
M. No. 01/24	Hqrs F.No. 01/87/50/115/AM20/DES.VII	
Date: 12.05.2023	RA's F.No. 03/24/40/003/AM20	
Adv. Authorization No./Date	0310829191 dt. 22.05.2019	

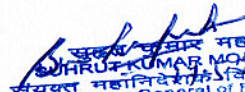
Subject: Fixation of adhoc input output norms in respect of advance authorization No. 0310829191 dt. 22.05.2019 issued under Para 4.07 of FTP on self-declaration basis.

The case was considered as per agenda. It was noted that the representative of the firm had appeared in norms committee meeting held on 08.12.2022 and explained about the product and manufacturing process and later on provided data. He also stated that product is first time made in India. It was also noted that process of manufacturing involve three stages Lamination along with coatings of adhesive.

On the basis of comments provided by Technical Expert, the Committee decided to allow quantity of import and export as given below, on one time basis:

Export Item	Qty		Import Item	Qty.
Paint Protection Film	32526.37Kg (846439Sq.FT)	1	Pet Film with Silicon Coating (having 23 Micron. Strippable PET Film)	21,467.4Kg
		2	TPU Film with 2 X 75 Micron. Strippable Polyester Film)	35,453.7Kg
		3	Self Healing Liquid (18.56% Solid)	5,671.14Kg
		4	Self Healing Hardner	650.5Kg
		5	Adhesive with Hardner (18.56 Solid)	8,650.6Kg

RA may take consequential action as per policy/procedure.


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Case No. A-11	M/s Mehta Stone Consortium, Gurgaon	Status: Approved
M. No. 01/24	Hqrs F.No. HQRNORMAPPLY00070894AM21	
Date: 12.05.2023	RA's F.No. 05AA04026030AM21	
Adv. Authorization No./Date	0511000948 dt. 27.01.2021	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0511000948 dt. 27.01.2021 issued under Para 4.07 of FTP on self-declaration basis.

The case was considered as per agenda. On the basis of comments provided by Technical Expert, the Committee decided to fix the adhoc input output norms with 2% wastage as under:

Export Item	Qty	Import Item	Qty.
SPC(Poly Self Stick Tile)	5610.89Sq.Meter	SPC(Stone Plastic Composite)	5723.10Sq.Meter

RA may take consequential action as per policy/procedure.

Case No. A-12	M/s Arkema Chemicals India Pvt. Ltd., N. Mumbai	Status: Deferred
M. No. 01/24	Hqrs F.No. 01/87/50/564/AM20/DES.VII	
Date: 12.05.2023	RA's F.No. 03/94/40/865/AM20	
Adv. Authorization No./Date	0310834360 dt. 21.01.2020	

Subject: Request for amendment in the description of export item from ' Polyester Resin Reafree 4704' to 'Polyester Resin Reafree 4704/Powder Polyester Reafree 4704' in respect of advance authorization No. 0310834360 dt. 21.01.2020 issued under Para 4.07 of FTP on self-declaration basis.

The case was considered as per agenda. The Committee decided to defer the case as the case is under examination.

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Case No. A-13	M/s Avigiri Urethane and Rubber Industries Pvt. Ltd., Tumakuru	Status: Deferred
M. No. 01/24	Hqrs F.No. 01/87/50/Dy.No. 225959/AM23/DES.VII	
Date: 12.05.2023	RA's F.No. 07/24/40/227/AM21	
Adv. Authorization No./Date	0710117303 dt. 20.11.2020	

Subject: Fixation of adhoc input output norms in respect of advance authorization No. 0710117303 dt. 20.11.2020 issued under Para 4.07 of FTP on self-declaration basis.

The case was considered as per agenda. The Committee decided to call for the following information to the firm:

1	To give complete details in Annexure 4E indicating both imported and indigenous raw materials required for the manufactured of 1Kg of export item
2	Calculation indicating net import content and wastage separately.

Case No. A-14	M/s Welset Plast Extrusions Pvt. Ltd., Mumbai	Status: Approved
M. No. 01/24	Hqrs F.No. 01/87/50/527/AM20/DES.VII	
Date: 12.05.2023	RA's F.No. 03/95/40/746/AM20	
Adv. Authorization No./Date	0310833740 dt. 27.12.2019	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0310833740 dt. 27.12.2019 issued under Para 4.07 of FTP on self-declaration basis.

The case was considered as per agenda. On the basis of comments provided by Technical Experts, the Committee decided to fix the adhoc input output norms with 3% wastage as under:-

Export Item	Qty		Import Item	Qty.
PVC Master Batch (Net content Per 1.Kg: PVC Resin=0.1545Kg, Plasticizer (DOP)=0.0927Kg, Antimony Trioxide= 0.7622Kg, Stabilizer= 0.0206Kg)	1,00,000Kg	1	PVC Resin	15450.00Kg
		2	Plasticizer (DOP)	9270.00Kg
		3	Antimony Trioxide	76220.00Kg
		4	Stabulizer (Relevant)	2060.00Kg

RA may take consequential action as per policy/procedure.


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Case No. A-15	M/s Century Industrial Products Pvt. Ltd., Kolkata	Status: Approved
M. No. 01/24	Hqrs F.No. HQRNORMAPPLY00005640AM23/DES.VII	
Date: 12.05.2023	RA's F.No. 02AX04000549AM23	
Adv. Authorization No./Date	0211003637 dt. 10.01.2023	

Subject: Correction in the decision of Norms Committee regarding date of advance authorization.

The case was considered as per agenda. It was noted that the case has already been ratified vide meeting No.18 held on 24.02.2023 but due to typographical mistake/cut and paste, the date of advance authorization was typed 10.01.2013 instead of 10.01.2023. Therefore, the Committee decided to correct the date of advance authorization from 10.01.2013 to 10.01.2023 and all other conditions will remain unchanged.

Case No. A-16	M/s Cytech Coating Pvt. Lts., Valsad	Status: Approved
M. No. 01/24	Hqrs F.No. HQRNORMAPPLY00004511AM23/DES.VII	
Date: 12.05.2023	RA's F.No. 52AX04001693AM23	
Adv. Authorization No./Date	5211003617 dt. 21.11.2022	

Subject: Request for correction in the description of import item in respect of advance authorization No. 5211003617 dt. 21.11.2022 issued under Para 4.07 of FTP on self declaration basis.

The case was considered as per agenda. The case was earlier considered by Norms Committee in its meeting No.14 held on 23.12.2022 and description of import item was given as ' Polypropylene Glycol (PPG) 1000/2000/200'. The firm brought it to the notice of Norms Committee and stated that the description of import item has not been typed/mentioned as per the advance authorization. The Committee decided to correct/amend the description of import item as under:

'Polypropylene Glycol (PPG) 1000/2000/200'	Corrected to	'Polypropylene Glycol (PPG) 1000/2000/200/400
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All other conditions will remain unchanged.

Stamp of the Directorate General of Foreign Trade, Government of India, New Delhi.

Case No. A-17	M/s Kingfa Science & Technology (I) Ltd., Chennai	Status: Deferred
M. No. 01/24	Hqrs F.No. 01/87/50/657/AM19/DES.VII	
Date: 12.05.2023	RA's F.No. 04/24/40/171/AM19	
Adv. Authorization No./Date	0410164907 dt. 26.11.2018	

Subject: Request for amendment in the percentage net content of import on export product 57.30% instead of 54% in respect of advance authorization No. 0410164907 dt. 26.11.2018 issued under Para 4.07 of FTP on self-declaration basis.

The case was considered as per agenda. The Committee noted that the firm vide its letter dt. 05.04.2023 has stated that P.P. Content in export is 57% even then Qty of P.P. on net content basis should be $48 \times 0.57 = 27.36\text{MT}$ and there is no material balance. The Committee decided to call for the representative on PH or VC.

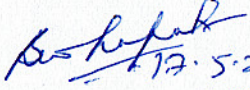
Case No. A-18	M/s Shrinath Rotopack Pvt. Ltd., Hyderabad	Status: Approved
M. No. 01/24	Hqrs F.No. 01/87/50/Shrinath Rotopack Pvt.	
Date: 12.05.2023	Ltd/AM23/DES.VII	
Adv. Authorization No./Date/RA's F.No.	0911001451 dt. 30.08.2021 (09AA04011136AM22) 0911001452 DT. 30.08.2021 (09AA04011038AM22) 0911000749 DT. 29.04.2021 (09AA0400177AM22)	

Subject: Request for amendment in the description of export product from 'Printed Flexible Packaging Material of One Layer in the form of Pouch' to 'Printed Flexible Packaging Material of One Layer in the form of Rolls' in respect of above mentioned advance authorization.

The case was considered as per agenda. The Committee noted that the firm has requested for amendment in the description of export product in these three advance authorization which were issued on repeat basis. In these three subject advance authorization 5% wastage has been given. The firm's request is to delete word Printed in the export product and add Roll along with Pouch. The Committee noted the firm has not claimed any wastage for Printing & Pouch making. After consideration upon the issue, the Committee decided to amend the description of export product as under:-

Description of export item	to	Amended Description of export item
Printed Flexible Packaging Material of One Layer in the form of Pouch'		Flexible Packaging Material of One Layer in the form of Rolls/Pouch

All other conditions will remain unchanged.


17.5.2023 XXX
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